

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.213
CP(IB)/208(AHM)2022

Proceedings under Section 94 IBC

IN THE MATTER OF:

Narendra Kumar Bhimsen Goyal
V/s
Bank of Baroda

.....Applicant

.....Respondent

Order delivered on 04/12/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Tirth Nayak, Advocate
For the Respondent : None

ORDER

Resolution Professional filed report but Ld. Counsel for the applicant is unable to say that whether the report is served upon the other side or not. Hence, he sought time to serve copy of the report. If the respondent did not appear on the next date of hearing, matter will be proceeded accordingly.

List the matter on 18.12.2023

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)